

Sl. No.	District	Village
10.	Udaipur	Toda
11.	Dausa	Bara Padampura
12.	Bikaner	Bikampur
13.	Alwar	Rodwal
14.	Karauli-Dholpur	Ganhaidi
15.	Jaipur Rural	Dhankya
16.	Sikar	Chala
17.	Jhalawar-Baran	Bhalta

Amendment in Unified License

2196. SHRI DEVENDER GOUD T.: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Department of Telecommunications has amended the Unified License, if so, the details thereof;

(b) whether it means that the consumer can now call phone numbers from online voice service providers;

(c) whether the country has sufficient handsets which support Voice over Long Term Evolution; and

(d) if not, the reasons for amending the licence before hand?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) Yes, Sir. Government has issued an amendment to the Unified License for inter connection over Internet Protocol (IP) Networks on 19.04.2016 for access service providers licensed under section 4 of Indian Telegraph Act, 1885.

(b) No, Sir, it is only for interconnection of core-network on IP basis for Telecom Service Providers.

(c) Voice over Long Term Evolution (VoLTE) capable handsets are very low in Indian market and it is very small percentage of the total LTE handsets.

(d) The amendment is for interconnection of Core networks of Access Service Providers which are currently moving towards IP base. This amendment has no relation with VoLTE handsets.